

SPECIAL BENCH

ITEM NO.109

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

Appeal 9/ALD/2022

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	THE PR. COMMISSIONER OF INCOME TAX V/S DEHRADUN DIGITAL SIGNAL SERVICES PVT. LTD.
UNDER SECTION	252 (3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan. Adv.

: For the Appellant

Sh. Krishna Dev Vyas, Adv.

: For the RoC

ORDER

- 1.** Ld. Counsel representing the ROC informs that the STK-7 has been submitted and as per the same, the company was struck off on 28.08.2018 and the present appeal was filed on 22.03.2022.
- 2.** The Ld. Counsel representing the Appellant/ Income Tax Department states that it came to the knowledge of the department about the company being struck off only on initiation of proceeding under Section 148, and thereafter it has been filed. Therefore, he pleaded for condonation of delay in filing of the appeal and restoration of the company in the interest of revenue.
- 3.** Arguments heard. Order reserved.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*